

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.282/GT/2018**

Subject : Petition for determination of final tariff for the period 30.6.2012 to 31.3.2014 in respect of Chamera-III Power Station.

**Petition No.321/GT/2018**

Subject : Petition for determination of final tariff for the period 2014-19 in respect of Chamera-III Power Station.

Petitioner : NHPC Ltd.

Respondent : PSPCL & ors

Date of hearing : **6.2.2019**

Coram : Shri P.K.Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Piyush Kumar, NHPC  
Shri Jitender Kumar, NHPC  
Ms. Seema, NHPC  
Shri R.B.Sharma, Advocate, BRPL  
Shri Mohit K. Mudgal, Advocate, BYPL

**Record of Proceedings**

**Petition No.282/GT/2018**

This Petition has been filed by the Petitioner, NHPC for determination of final tariff of Chamera-III for the period 30.6.2012 to 31.3.2014 in terms of the CERC (Terms and Conditions for Tariff) Regulations, 2009.

**Petition No.321/GT/2018**

This petition been filed by the Petitioner, NHPC for determination of final tariff of Chamera-III for the period 2014-19 in terms of the CERC (Terms and Conditions for Tariff) Regulations, 2014.

2. During the hearing, the representative of the Petitioner made detailed submissions in the matter and submitted that the Board of the Petitioner's Company has approved the RCE of the generating station in its Board meeting held on 29.6.2015. He also submitted that DIA report sought for by the Commission has also been filed. As regards approval of RCE by CEA, the representative submitted that RCE amounting to ₹2049.44 crore, which was subsequently revised to ₹2048.11 core, has been appraised by CEA vide letter dated 4.5.2016. He however clarified that approval of RCE by MOP, Gol is under consideration. Accordingly, the representative of the Petitioner prayed that tariff of the generating station may be determined as prayed for in the above Petitions.



3. The learned counsel for the Respondent, BRPL submitted that replies filed in Petition Nos. 26/GT/2013 and 194/GT/2015 may be taken into consideration while determining the tariff of the generating station.

4. The Commission after hearing the parties directed the Petitioner to submit, on affidavit, the following additional information, with copy to the Respondents, by **25.2.2019**:

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- a) *Revised Form 5 (b) indicating break-up of capital cost as per the format as on each COD;*
- b) *Audited station balance sheets since 1<sup>st</sup> infusion of the fund and as on each COD;*
- c) *Statement duly certified by Auditor showing reconciliation of undischarged liabilities as per balance sheet as on the COD of each unit and with the amount of liabilities depicted in form 9A and 9B;*
- d) *Documentary evidences/ correspondences from the banks with respect to the reset of rate of interests;*
- e) *Auditor's certificate with respect to the financing charges claimed along with the documentary evidences and break-up;*
- f) *Details regarding receipts from contractor as noticed in Form 14;*
- g) *Revised Form 14 with break-up of the cash expenditure till each COD. Reconciliation of cash expenditure as per Form 14 as on each COD with that of Form 5 (b); and*

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- a) *Calculation of the effective tax rate duly certified by the auditor; and*
- b) *Regulation and sub-clauses under which additional capital expenditure claimed in the concerned form (Form-9A) along with the details.*

5. The Respondents shall file their replies on or before **11.3.2019** with advance copy to the petitioner, who shall file its rejoinder, if any, by **20.3.2019**. Pleadings shall be completed by the parties within the due dates mentioned.

6. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**

